

BEFORE
HON'BLE MR JUSTICE SR SEN
CONT. CASE (C) No. 5 of 2014

14.08.2014

None appears for the parties may be due to the on-going bandh called by certain organization.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
EL. PET. No. 1 of 2013

14.08.2014

Heard Mr LS Darnei, the learned counsel for respondent No. 1 who is appearing for on behalf of Mr. GS Massar, the learned senior counsel submits that, inspection of documents could not be done on the 12.08.14 as per the order of this Court dated 07.08.14 as Registrar General was out of station on official duty.

As per record it appears that, the matter was fixed today for further order.

The learned counsel for the petitioner as well as the learned counsel for respondent No. 3 are not present.

Considering the fact and circumstances of the situation, time is hereby extended for inspection. Accordingly, inspection will be on 18.08.14 and to place the records before this Court on 19.08.14 for further order.

List this matter on 19.08.14.

JUDGE

V Lyndem